

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O.A. No. 211 of 1989 199  
RAXXKK

DATE OF DECISION. 26-4-90

Mr T Balakrishnan Nair & \_\_\_\_\_ Applicant (s)  
another.

Mrs Daya K Panicker \_\_\_\_\_ Advocate for the Applicant (s)

Union of India Versus  
Secretary, Ministry of \_\_\_\_\_ Respondent (s)  
Communications, New Delhi  
and 13 others

Mr NN Sugunapalan, SCGSC \_\_\_\_\_ Advocate for the Respondent (s)  
( for R 1-3)

CORAM: Mr EV Philip ( for R 11-14 but absent)

The Hon'ble Mr. NV Krishnan, Administrative Member

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. To be circulated to all Benches of the Tribunal? ✓

JUDGEMENT

Shri NV Krishnan, Administrative Member.

The applicants have filed this application seeking  
the following reliefs:

- (a) to set aside the Annexure-B,C and E orders  
passed by the 2nd respondent.
- (b) to direct the respondents 1 to 3 to issue orders  
appointing applicants in a substantive capacity  
at an earlier date than the date assigned to  
Respondents 4 to 14 reckoning the seniority of  
the applicants over and above respondents 4 to 14.
- (c) to declare that the applicants are seniors to  
respondents 4 to 14 and to grant such reliefs as  
may be prayed for and this Hon'ble Tribunal deem  
fit to grant,

and

- (d) to grant the cost of the original application.

2 The respondents have filed reply on 6.3.90.

Para-6 of the reply states " that the seniority of the applicant has been refixed and they are made seniors to all the 11 respondents . Since the applicants had already been confirmed in the entry grade of LDCs, it is not necessary to confirm them again in J.A's cadre as per the latest orders received from 1.4.1988"

3 In view of the averments made in the counter affidavit, counsel of applicant submits that this case has become infructuous and it may be closed. In this circumstances we feel that the application already stands disposed of. Therefore, this application is closed.

   
26/4/90

(AV Haridasan)  
Judicial Member

(NV Krishnan)  
Administrative Member

26-4-90